

F.No. J-11017/14/2016-Judl.  
Government of India  
Ministry of Law and Justice  
Department of Legal Affairs  
Judicial Section

Shastri Bhawan, New Delhi,  
dated 04<sup>th</sup> May, 2016

ORDER

The President is pleased to engage the following advocate as Central Government Counsel for conducting Central Government litigation before Punjab & Haryana High Court as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:-

Punjab & Haryana High Court Central Government Counsel		
Name	Address & Mobile number	Enrl. No.
Karan Singh Kamboj	Karan Singh s/o Shri Shyam Singh, Kothi No. 8, Hem Vihar, Baltana, Zirakpur(P.B) Mob. 9988300743	P/951/05

- The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/2014/Judl. dated 01.10.2015.
- Hindi version of this order will follow.

*let / 4.5.16*  
(G. S. Yadav)

Joint Secretary & Legal Adviser to the Government of India

Copy to:-

- PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
- Sh. Sat Pal Jain, Ld. ASG, Punjab & Haryana High Court, Kothi No. 2224, Sector -15C, Chandigarh.
- Shri Chetan Mittal, Asstt. SG, House No. 235, Sector -21A, Chandigarh-160022.
- The Registrar, Punjab & Haryana High Court, Chandigarh.
- The Pay and Accounts Office, Department of Legal Affairs, New Delhi.
- Hindi unit, Department of Legal Affairs for Hindi translation of the order.
- NIC cell, Department of Legal Affairs with the request to upload this order on the website of this Department.
- Guard File/Judicial Section with 5 spare copies.
- Cash (LA) Section with regard to retainership fee to CGSC.

*BS*  
(B. S. Sharma)

Superintendent (Legal)